

ITEM NO.1

COURT NO.9

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO. 645/2022

INDIAN MEDICAL ASSOCIATION & ANR.

PETITIONER(S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT(S)

(1. MR. SHADAN FARASAT, LEARNED ADVOCATE WILL ASSIST THE COURT AS AN AMICUS CURIAE 2. MR. MURSALIN ASIJIT SHAIKH, APPLICANT-IN-PERSON WILL APPEAR IN I.A. D.NO. 95540 OF 2024 (APPLICATION FOR INTERVENTION)

IA No. 110039/2024 - APPLICATION FOR PERMISSION
IA No. 132998/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 139081/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 110769/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 133550/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 110011/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 140252/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 130554/2022 - CLARIFICATION/DIRECTION
IA No. 137201/2024 - CLARIFICATION/DIRECTION
IA No. 117836/2024 - EXEMPTION FROM FILING O.T.
IA No. 143229/2024 - EXEMPTION FROM FILING O.T.
IA No. 142959/2024 - EXEMPTION FROM FILING O.T.
IA No. 95540/2024 - INTERVENTION APPLICATION
IA No. 13659/2023 - INTERVENTION APPLICATION
IA No. 139085/2024 - INTERVENTION APPLICATION
IA No. 133899/2024 - INTERVENTION APPLICATION
IA No. 110768/2024 - INTERVENTION APPLICATION
IA No. 133534/2024 - INTERVENTION/IMPLEADMENT
IA No. 132997/2024 - INTERVENTION/IMPLEADMENT
IA No. 133673/2024 - INTERVENTION/IMPLEADMENT
IA No. 133537/2024 - INTERVENTION/IMPLEADMENT
IA No. 139206/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION)

Date : 06-08-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE SANDEEP MEHTA

(Mr. Shadan Farasat, Learned *Amicus Curiae*)

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Mr. Nikunj Gupta, Adv.
Ms. Himanshi Sakhy, Adv.
Ms. Sabarni Som, Adv.
Mr. Aman Dev Sharma, Adv.
Mr. Fateh Singh, Adv.

**UPON hearing the counsel, the Court made the following
O R D E R**

IA No. 110011/2024:

1. After addressing arguments for some time, Mr. P.S. Patwalia, learned Senior counsel appearing for Dr. R.V. Asokan, National President, Indian Medical Association states that orders may be deferred on the contempt proceedings sought to be initiated against him, to enable him to take appropriate steps to demonstrate his *bona fides*.
2. While refraining from making any observations on the submissions made before this Court today, at the request of learned Senior counsel appearing for the petitioners, list on the date already fixed, i.e. 27th August, 2024, on top of the Board.

**(POOJA SHARMA)
COURT MASTER (SH)**

**(DIVYA BABBAR)
COURT MASTER (NSH)**